



കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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		1193 കുംഭം 22 22nd Kumbham 1193		
		1939 ഫാൽഗുനം 15 15th Phalguna 1939		

PART I

Notifications and Orders issued by the Government

General Administration Department

General Administration (Special C)

NOTIFICATION

No. 2076856/Spl.C2/2017/GAD.

Thiruvananthapuram, 3rd February 2018.

The Hon'ble Mr. Justice P. Ubaid, Judge, High Court of Kerala who has been granted leave on full allowances from 6-11-2017 to 8-11-2017 under Section 5 (2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 757/2018/GAD dated 3-2-2018 has assumed charge and rejoined duty on the Forenoon of 9-11-2017 availing 4-11-2017 (Saturday-non-sitting day) and 5-11-2017 (Sunday-Holiday).

By order of the Governor,

M. C. VALSALAKUMARAN,
Additional Secretary to Government.

Gaz. No. 10/2018/DTP (Part I).

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 38/2018/LBR.

Thiruvananthapuram, 11th January 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Alex George, Managing Director, High Plast Industries, Kumbanad, Kadapra P. O., Thiruvalla-689 547 and the workman of the above referred establishment Sri T. C. Roy, Valiyaparambil, Kadapra P. O., Kumbanad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct